

**CENTRAL ADMINISTRATIVE TRIBUNAL,
LUCKNOW BENCH,
LUCKNOW.**

Contempt Petition no. 59 of 2009

In re.

Original Application No. 67 of 2009

This the 16th day of May, 2011

Hon'ble Mr. Justice Alok Kumar Singh , Member-J
Hon'ble Mr. S.P. Singh, Member-A

Chandra Sen, Aged about 44 years, S/o Sri Toley Ram, R/o Near Pihani Chungi, Hardoi

.....Applicant

By Advocate : Sri A. Moin

Versus.

1. Sri B.S. Lalli, Chief Executive Officer, Prasar Bharti (Boardcasting Corporation of India), Mandi House, New Delhi.
2. Sri Rajeev Takru, , Chief Executive Officer, Prasar Bharti (Boardcasting Corporation of India), PTI building, Parliament street, New Delhi.

.....Respondents

By Advocate : Sri Atul Dixit for Sri K.K. Shukla

O R D E R (Oral)

By Justice Alok K Singh, Member-J

Heard the learned counsel for the parties and perused the compliance affidavit/report.

2. Vide this Tribunal's order dated 30.3.2009, the respondent no.2 was directed to consider and dispose of the pending representation of the applicant dated 22.12.2008 within a period of two months from the date of supply of a copy of the order, with a reasoned order as per rules and also by treating the O.A. as his additional representation.

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3. From the side of the respondents, an affidavit has been filed annexing therewith the order dated 22.2.2011, which is said to have been passed in compliance of the order of this Tribunal. It is mentioned in the order that the respondents have not received any representation, copy of the O.A. as was directed vide order dated 30.3.2009. However, after filing of Contempt petition no. 59 of 2009 and issuance of order of this Tribunal, the respondents have examined the representation and found that the applicant ranked is 205th in the written examination and he was considered for promotion by Departmental Promotion Committee. The weightage of written exam is 70% and the weightage of ACRs is 30%. The final score is the sum total of written examination plus ACR marks and on that basis, merit list was prepared and result was declared. Finally, the respondents finding no merit, have rejected the representation. This compliance report/affidavit was filed in the month of March, 2011, which stands uncontested. No written reply/objection has been filed against the compliance report/affidavit. Learned counsel for the applicant says that the applicant has gone to Hisar, therefore, he could not seek instructions. In our opinion, there was sufficient time in between. Therefore, this Contempt petition is finally disposed of in full and final satisfaction. Notices issued to the respondents are hereby discharged. However, in the interest of justice, it is provided that the applicant may file revival application if so required and advised.


S.P. Singh)
Member-A


Justice Alok K Singh)
Member-J

Girish/-